

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
CP NO. 155/2016**

Mohinder Singh

...Petitioner

Versus.

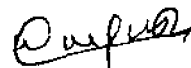
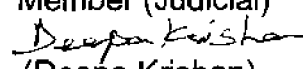
M/s Hemkund Bus Service Pvt. Ltd.

...Respondents

Present:     None.

This case has been received by transfer from the Hon'ble Punjab & Haryana High Court, Chandigarh. It be entered in the relevant register. As per the report of the Registry of Hon'ble Punjab & Haryana High Court, affidavit of service of respondent has not been filed. Notice be issued to the learned counsel for the petitioner now for 08.03.2017 with directions to collect the notice from the office of NCLT, Chandigarh and despatch the same by Speed Post to respondents within ten days along with a copy of petition. Affidavit stating compliance of despatch of notices by Speed Post along with acknowledgement dues and track report be filed at least three days before the date fixed.

Learned counsel for the petitioner is also directed to file two extra sets of Paper Book in the Registry at least one week before the date fixed.

  
(Justice R.P.Nagrath)  
Member (Judicial)  
  
(Deepa Krishan)  
Member(Technical)

January 24, 2017.  
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